

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

CP(IB) No. 355/Chd/Chd/2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Akhil Satia

...Respondent

Under Section: 95, IBC 2016

Order delivered on 08.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner	:	Mr. Baldev Singh Badhran, Advocate
For the Respondent/ Personal Guarantor	:	Mr. Manish Jain, Advocate
For the RP	:	None

ORDER

It is jointly stated by Ld. Counsels for the parties that the matter is under settlement and is most likely to be settled before next date of hearing. If the matter is not settled within 15 days, Ld. counsel for the personal guarantor is directed to file objections within two weeks with a copy in advance to the counsel opposite. Response to the objections, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite.

List the matter on 08.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)
Pooja

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)